

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A No.253/99

Date of order: 27.9.2000

Mahech, S/o Madho, P/o Vill. & Post Nimoda, Distt. Sawaimadhopur,  
employed as Gangman, Hindon under PWI, Kota.

...Applicant.

Vs.

1. Union of India through the General Manager, W.Ely, Churchgate, Mumbai.
2. Assistant Engineer, Gangapur, Western Ely, Kota Division.
3. Chief Permanent Way Inspector, Baran, W.Ely, Kota Divn, Kota.
4. Chief Permanent Way Inspector, Hindon, Kota Divin, Kota.

...Respondents.

Mr. Shiv Kumar - Counsel for applicant.

Mr. T.P. Sharma - Counsel for respondents.

CORAM:

Hon'ble Mr. S.K. Agarwal, Judicial Member

Hon'ble Mr. N.P. Nawani, Administrative Member

PER HON'BLE MR. S.K. AGARWAL, JUDICIAL MEMBER.

In this Original Application under Sec.19 of the Administrative Tribunals Act, 19085, the applicant makes a prayer to direct the respondents to pay salary for the intervening period w.e.f. 8.8.96 to 31.5.97 with interest.

2. Reply to this O.A was filed. In the reply, it is stated that the applicant was transferred vide order dated 8.8.96 and he was also given pass to join his duties at Baran but the applicant had not reported at Baran upto 31.5.97. It is also stated that the applicant filed O.A No.182/97 before this Tribunal in which directions were given to the applicant to file representation within a period of one month and thereafter the respondents to decide the representation within a period of two months. It appears that the applicant filed representation on 12.2.98 i.e. approximately after a period of two months, therefore, the same might not have decided.

3. The learned counsel for the applicant submits that the applicant is willing to file a fresh representation to the respondents and necessary directions may be given to decide/dispose of the representation within a specified period by a reasoned and speaking order.

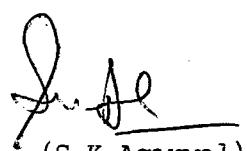
4. In view of the submissions made before us by the learned counsel for the applicant, we direct respondent No.2 that in case the applicant files a fresh representation for redressal of his grievance within one month from the date of passing of this order, the respondents shall decide/dispose of the representation within two months from the date of receipt of the representation, by a reasoned and speaking order. If the applicant feels aggrieved by the decision of the said representation, he will be at liberty to approach the appropriate forum, if so advised.

5. With the above directions, the O.A is disposed of at the stage of admission with no order as to costs.



(N.P.Nawani)

Member (A).



(S.K.Agarwal)

Member (J).